

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.3882
TO BE ANSWERED ON 22.12.2015**

Appointment of Disability Commissioners

3882. Shri P.V. Midhun Reddy:

Will the Minister of Social Justice and Empowerment be pleased to state:

- (a) whether the State Commissioners under the Persons with Disabilities Act, 1995 have been appointed in Andhra Pradesh after its bifurcation;
- (b) if so, the details thereof;
- (c) the number and nature of complaints received by the State since the last one year; and
- (d) the steps taken to ensure effective implementation of the said Act for empowerment of the physically challenged persons in Andhra Pradesh?

ANSWER

MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT

(SHRI KRISHANPAL GURJAR)

(a) & (b) Smt. K. Sarada Devi, I.A.S., has been working as Director, Welfare of Disabled & Senior Citizens, Andhra Pradesh since June, 2013 and discharging the duties of the State Commissioner under the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995. She is continuing after bifurcation of Andhra Pradesh State also.

(c) As reported by the Government of Andhra Pradesh, three complaints with regard to recruitment of disabled persons were received and the same have been disposed off.

(d) For effective implementation of the Act, a separate department viz., Department for Welfare of Differently Abled & Senior Citizens headed by the Director, a separate Corporation viz., A.P. Vikalangula Cooperative Corporation and district offices of the Department headed by the Assistant Directors in all 13 districts of the State of Andhra Pradesh are functioning. Further to impart quality education 6 Government Residential Schools (3 for visually impaired and 3 for hearing impaired) are functioning. 20 Government Hostels and 2 Homes are also functioning in the State.

Further, Non Governmental organizations are running 82 Special Schools and Vocational Training Centres for Mentally Retarded, Hearing impaired and Visually impaired in Andhra Pradesh.

Government of Andhra Pradesh is sanctioning Pre-matric and Post-matric scholarships, Subsidy under Economic Rehabilitation Scheme, Marriage Incentive Awards for marriages between disabled and normal persons, Pensions, Aids and Appliances to the disabled persons.

Further, the Government of Andhra Pradesh is providing educational concessions such as extra time, reduction in marks, one language formula to hearing impaired persons, 3% of seats for persons with disabilities in all educational institutions in the State.

The Government reserved 3% of the vacancies in all departments for disabled persons and also launched Special Recruitment Drive for filling up of the posts reserved for persons with disabilities. 3% of funds under poverty alleviation schemes are also provided to the disabled persons.

Building bye laws have been amended to ensure accessibility of the built environment for persons with disabilities. Government have issued orders dated 17.06.2002 directing all the departments of the State Government and important agencies to provide barrier free environment for easy access of the disabled as per Central Public Works Department guidelines.
